

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dictated 28.11.03

Heard Shri K. C. Kanungo, the learned counsel for the applicant. It is submitted by Shri Kanungo that at the time between the pendency of this case, the departmental proceedings initiated against the applicant has been culminated in imposition of punishment and that the appeal preferred by the applicant has since been confirmed by the appellate authority. Under these circumstances, as stated by Shri Kanungo, this O.A. has become infreduous and he may be permitted to file a better application before the Tribunal.

Having heard the learned counsel for the parties, we dispose of this O.A. for having become infreduous, ~~leaving~~ ^{granting} liberty to the applicant to approach the Tribunal, if so advised. No costs.

John
Vice-Chairman

Q
Member(s)

Copies of this order
dated 28.11.03
may be served to
the learned Counsel

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Secty
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D. S. W.
Secty